Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 21.02.2008

The Meeting No. 46/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 21.02.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No.	designation	
1.	Sh. Shaish Kumar, I.A	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Pramod Kumar, Tech. Officer	DOR
4.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting 42/AMO8 held on 24.01.2008, NC Meeting 43/AMO8 held on 31.01.2008, NC Meeting 44/AMO8 held on 07.02.2008 and NC Meeting 45/AMO8 held on 14.02.2008 were ratified. Thereafter Agenda for individual cases for Meeting No. 46/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 46/84-ALC3/2007 **MEETING DATE** : 21.02.2008

Online agenda cases

Case No.:1/46/84-ALC3/2007	ELECTROTEX PRIVATE		Status: Withdrawn
1.4	RLA File : 07/24/040/00116/AM08/	Lic.No/Date:0710051672 17.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 19.07.2007 and rejected (F.No.01/84/162/274 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:1/22/83-ALC1/2007			Status: Deferred
HQ File : 01/83/050/00364/AM08/	RLA File: 02/24/040/00033/AM08/	Lic.No/Date:0210100892 18.05.2007	Defer Date: 20.03.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from NC-IV (DES-IV). The Committee decided to link earlier file(s) whereby adhoc norms have been fixed for the similar item. The case stands deferred for re-listing on 20.03.2008.

Case No.:2/46/84-ALC3/2007	KNITWEAR PRIVATE		Status: Withdrawan
114 1110	F	Lic.No/Date:3110029268 21.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 19.07.2007 and approved (F.No.01/84/162/368 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

4	Case No.:3/46/84-ALC3/2007	EXPORTS PVT. LTD.	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
	HQ File : 01/84/050/00277/AM08/		Lic.No/Date:0510203964 22.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 and approved (F.No.01/84/162/305 /AM08-DES-V). It was therefore decided that R.A

may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case N	o.:4/46/84-ALC3/2007		Status: Withdrawn
HQ File 01/84/0	e : 050/00278/AM08/	 Lic.No/Date:0510204014 23.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 21.06.2007 and approved (F.No.01/84/162/273 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:5/46/84-ALC3/2007	PRABHA EXPORTS,		Status: Withdrawn
[· · · · · ·		Lic.No/Date:3210035451 24.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 10.01.2008 and approved (F.No.01/84/162/373 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	Party Name:RICHA GLOBAL EXPORTS P. LTD.		Status: Withdrawn
		Lic.No/Date:0510204039 24.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 21.06.2007 and approved (F.No.01/84/162/292 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

8	3	'		Status: Withdrawn
		 RLA File : 05/24/040/00011/AM08/	Lic.No/Date:0510204051 24.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 and approved (F.No.01/84/162/338 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:372/24/84- ALC3/2007	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Approved
HQ File : 01/84/050/00067/AM08/	RLA File : 02/24/040/00058/AM08/	Lic.No/Date:0210101119 28.05.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/120/07-08/Hosy. dated 19.02.2008 as detailed below: -

9	Export item	Export	Import item	Qty. allowed
		Qty.		
	Blended yarn containing Wool	4000	Wool Tops	2176 Kgs.
	and FR Viscose (Grey/dyed),	Kgs	(Dyed/undyed), below	
	wool: 2000 Kgs. and FR		32 Micron.	
	Viscose 2000 Kgs.			
	_		FR Viscose Tops	2160 Kgs.
			(lenzing FR Tops, 3.3)	
			DTEX/75-90 MM	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/46/84-ALC3/2007	KNITWEAR PRIVATE		Status: Withdrawn
L		Lic.No/Date:3110029357 29.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 19.07.2007 and approved (F.No.01/84/162/367 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

1	1 Case No.:9/46/84-ALC3/2007	Party Name:LASTOLITE	Meet No/Date:46/84-	Status:
		IMAGING SOLUTIONS	ALC3/2007	Withdrawn
		PRIVATE LIMITED,	21.02.2008	

HQ File :	RLA File :	Lic.No/Date:0410089719	
01/84/050/00283/AM08/	04/24/040/00072/AM08/	30.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 23.08.2007 and approved (F.No.01/85(84)/162/248/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	INTERNATIONAL		Status: Withdrawn
F- X		Lic.No/Date:0510204234 30.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.09.2007 and approved (F.No.01/84/162/350 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:11/46/84- ALC3/2007	F		Status: Withdrawn
F- X ·		Lic.No/Date:0510204285 31.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 and approved (F.No.01/84/162/335 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:12/46/84- ALC3/2007	F		Status: Withdrawn
	F	Lic.No/Date:0510204447 04.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 and approved (F.No.01/84/162/334 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

ALC3/2007	FASHION EXPORTS(INDIA)		Status: Withdrawn
F- X ·		Lic.No/Date:0510204523 05.06.2007	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.09.2007 and approved (F.No.01/84/162/391 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:14/46/84- ALC3/2007	Party Name:KNIT GALLERY,		Status: Approved
114 1		Lic.No/Date:3210035530 07.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been automatically attached as online case by EDI and status of this case is not traceable on the dgft website. Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the items of import on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II	[· - · ·		Status: Withdrawn
1.4		Lic.No/Date:0510204695 08.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.09.2007 and approved (F.No.01/84/162/393 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

18 Case	No.:16/46/84-	Party Name: CHELSEA	Meet No/Date:46/84-	Status: Deferred
ALC	23/2007	MILLS	ALC3/2007	

		21.02.2008	
HQ File : 01/84/050/002	RLA F 290/AM08/ 05/24/	 Lic.No/Date:0510204724	Defer Date:20.03.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been automatically attached as online case by EDI and status of this case is not traceable on the dgft website. It was therefore decided to call for the status of this case from R.A and deferred for re-listing on 20.03.2008.

	FASHION EXPORTS(INDIA)		Status: Withdrawn
	RLA File : 05/24/040/00195/AM08/	Lic.No/Date:0510204726 11.06.2007	:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 16.08.2007 and approved (F.No.01/84/162/390 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:18/46/84-	Party Name:RICHA GLOBAL	III	Status:
ALC3/2007	EXPORTS P. LTD.		Withdrawn
HQ File : 01/84/050/00292/AM08/	RLA File : 05/24/040/00151/AM08/	Lic.No/Date:0510204866 13.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 and approved (F.No.01/84/162/343 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:19/46/84- ALC3/2007	Party Name:GAURAV INTERNATIONAL	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00293/AM08/	RLA File : 05/24/040/00190/AM08/	Lic.No/Date:0510204867 13.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by

NC in its meeting held on 13.09.2007 and approved (F.No.01/84/162/351 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:20/46/84- ALC3/2007	Party Name:RICHA GLOBAL EXPORTS P. LTD.		Status: Withdrawn
HQ File : 01/84/050/00294/AM08/	RLA File : 05/24/040/00213/AM08/	Lic.No/Date:0510204883 13.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 and approved (F.No.01/84/162/344 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:21/46/84- ALC3/2007	Party Name:FRONTIER TEXTILES PVT. LTD.,	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00295/AM08/	RLA File : 02/24/040/00028/AM08/	Lic.No/Date:0210101624 15.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.09.2007 and rejected (F.No.01/84/162/374/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	ALC3/2007	FASHION EXPORTS(INDIA)		Status: Withdrawn
	- (,		Lic.No/Date:0510205037 18.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.09.2007 and approved (F.No.01/84/162/590 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

111	Case No.:23/46/84- ALC3/2007		Status: Withdrawn
	HQ File : 01/84/050/00297/AM08/	 Lic.No/Date:0510205268 21.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 04.10.2007 and approved (F.No.01/84/162/599 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:24/46/84- ALC3/2007	TRENDS		Status: Deferred
HQ File: 01/84/050/00298/AM08/	F	Lic.No/Date:0610012078 22.06.2007	Defer Date: 20.03.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been automatically attached as online case by EDI and status of this case is not traceable on the dgft website. It was therefore decided to call for the status of this case from R.A and deferred for re-listing on 20.03.2008.

Case No.:25/46/84- ALC3/2007	Party Name:GAURAV INTERNATIONAL	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00299/AM08/	RLA File : 05/24/040/00226/AM08/	Lic.No/Date:0510205322 22.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 04.10.2007 and approved (F.No.01/84/162/615 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:26/46/84- ALC3/2007	INTERNATIONAL		Status: Withdrawn
F- C	F	Lic.No/Date:0510205403 26.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 04.10.2007 and approved (F.No.01/84/162/601 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

2	9	Case No.:27/46/84-	Party Name:SHAHI EXPORTS	Meet No/Date:46/84-	Status:
		ALC3/2007	PVT. LTD.	ALC3/2007	Withdrawn
				21.02.2008	

HQ File :	RLA File :	Lic.No/Date:0710052247	
01/84/050/00301/AM08/	07/24/040/00230/AM08/	29.06.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 16.08.2007 and approved (F.No.01/84/162/392 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:38/46/84- ALC3/2007	EIN OILIS		Status: Withdrawn
HQ File : 01/84/050/00312/AM08/		Lic.No/Date:0310434637 02.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 02.08.2007 and approved (F.No.01/84/162/435 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:28/46/84- ALC3/2007	Party Name:AREM FASHIONS (PROP:N. RAMESH)	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00302/AM08/	RLA File : 32/24/040/00020/AM08/	Lic.No/Date:3210035728 04.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 24.01.2008 and approved (F.No.01/84/162/488 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	FASHION EXPORTS(INDIA)		Status: Withdrawn
L- (·		Lic.No/Date:0510205778 04.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.09.2007 and approved (F.No.01/84/162/589 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	INTERNATIONAL P.LTD.,		Status: Withdrawn
T - ()		Lic.No/Date:0510205825 05.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 22.11.2007 and approved (F.No.01/84/162/586 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:31/46/84- ALC3/2007	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00305/AM08/	RLA File : 05/24/040/00264/AM08/	Lic.No/Date:0510205891 06.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 30.08.2007 and approved (F.No.01/84/162/588 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:32/46/84- ALC3/2007	Party Name:GAURAV INTERNATIONAL	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00306/AM08/	RLA File : 05/24/040/00265/AM08/	Lic.No/Date:0510205893 06.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 04.10.2007 and approved (F.No.01/84/162/617 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

3	- 1	Case No.:33/46/84- ALC3/2007		Status: Withdrawn
		HQ File : 01/84/050/00307/AM08/	Lic.No/Date:0510205902 06.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 01.11.2007 and approved (F.No.01/84/162/600 /AM08-DES-V). It was therefore decided that R.A

may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	CORPORATION PVT. LTD.,		Status: Withdrawn
		Lic.No/Date:0310435314 06.07.2007	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 and approved (F.No.01/84/162/454 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:35/46/84- ALC3/2007	, 1, 212.		Status: Withdrawn
HQ File : 01/84/050/00309/AM08/	RLA File : 07/24/040/00276/AM08/	Lic.No/Date:0710052469 16.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.09.2007 and approved (F.No.01/84/162/491 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	INTERNATIONAL		Status: Withdrawn
T - ()	RLA File : 05/24/040/00293/AM08/	Lic.No/Date:0510206276 16.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 21.02.2007 and rejected (F.No.01/84/162/973 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

40	Case No.:37/46/84-	Party Name:RICHA GLOBAL	Meet No/Date:46/84-	Status:
	ALC3/2007	EXPORTS P. LTD.	ALC3/2007	Withdrawn
			21.02.2008	

HQ File :	RLA File :	Lic.No/Date:0510206279	
01/84/050/00311/AM08/	05/24/040/00296/AM08/	16.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.12.2007 and rejected (F.No.01/84/162/972 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:39/46/84- ALC3/2007	Party Name:SHAHI EXPORTS PVT. LTD.		Status: Withdrawn
HQ File : 01/84/050/00313/AM08/	RLA File : 07/24/040/00278/AM08/	Lic.No/Date:0710052541 19.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.09.2007 and approved (F.No.01/84/162/492 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:46/46/84- ALC3/2007	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00320/AM08/	RLA File : 03/94/040/00399/AM08/	Lic.No/Date:0310436822 19.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 17.01.2008 and approved (F.No.01/84/162/487 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

II.	Party Name:KAYTEE CORPORATION PVT. LTD.,	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
F-X	RLA File : 03/94/040/00410/AM08/	Lic.No/Date:0310436974 20.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 23.08.2007 and approved (F.No.01/84/162/501 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:40/46/84- ALC3/2007	Party Name:GAURAV INTERNATIONAL	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00314/AM08/	RLA File : 05/24/040/00345/AM08/	Lic.No/Date:0510207008 31.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 04.10.2007 and approved (F.No.01/84/162/598 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

11 -	Case No.:41/46/84- ALC3/2007	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
11	HQ File : 01/84/050/00315/AM08/		Lic.No/Date:0510207010 31.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.09.2007 and approved

(F.No.01/84/162/587 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:42/46/84- ALC3/2007	Party Name:RICHA GLOBAL EXPORTS P. LTD.		Status: Withdrawn
HQ File : 01/84/050/00316/AM08/		Lic.No/Date:0510207013 31.07.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 30.08.2007 and approved (F.No.01/84/162/584 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:43/46/84- ALC3/2007	Party Name:KESH KNITWEAR PRIVATE LIMITED	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00317/AM08/	RLA File : 31/24/040/00145/AM08/	Lic.No/Date:3110030087 01.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.09.2007 and approved (F.No.01/84/162/591 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	INTERNATIONAL P.LTD.,	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Deferred
F - C		Lic.No/Date:0510207141 03.08.2007	Defer Date: 20.03.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been automatically attached as online case by EDI and status of this case is not traceable on the dgft website. It was therefore decided to call for the status of this case from R.A and deferred for re-listing on 20.03.2008.

111	Case No.:45/46/84- ALC3/2007	F		Status: Withdrawn
	HQ File : 01/84/050/00319/AM08/		Lic.No/Date:0510207200 06.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 04.10.2007 and approved (F.No.01/84/162/749 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:48/46/84- ALC3/2007	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00322/AM08/	RLA File : 03/95/040/00434/AM08/	Lic.No/Date:0310438746 08.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 27.09.2007 and approved (F.No.01/84/162/579 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

ALC3/2007	AMMAN APPAREL PRIVATE		Status: Withdrawn
	RLA File : 04/24/040/00179/AM08/	Lic.No/Date:0410090499 10.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 04.10.2007 and approved (F.No.01/84/162/684 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:50/46/84- ALC3/2007	Party Name:RSWM LIMITED	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00324/AM08/	RLA File : 07/24/040/00352/AM08/	Lic.No/Date:0710052888 14.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 22.11.2007 and approved (F.No.01/84/162/636 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	PVT LTD.		Status: Withdrawn
T - ()	F	Lic.No/Date:0510207642 17.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.12.2007 and approved (F.No.01/84/162/746 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	FASHIONS LTD.,		Status: Withdrawn
- X	RLA File : 04/24/040/00188/AM08/	Lic.No/Date:0410090619 17.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 04.10.2007 and approved (F.No.01/84/162/685 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

II.		Party Name:SRV KNITTECH PVT LTD.,		Status: Withdrawn
II.	F- (·		Lic.No/Date:0710052947 20.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.09.2007 and rejected (F.No.01/84/162/637 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	APPARELS PRIVATE		Status: Withdrawn
F- ()		Lic.No/Date:0710052967 20.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 04.10.2007 and approved (F.No.01/84/162/700 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:55/46/84- ALC3/2007	Party Name:R.B.R. GARMENTS (P) LTD,,		Status: Withdrawn
HQ File: 01/84/050/00329/AM08/	RLA File : 32/24/040/00030/AM08/	Lic.No/Date:3210036020 21.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 24.01.2008 and approved (F.No.01/84/162/745 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:56/46/84- ALC3/2007		Status: Withdrawn
HQ File : 01/84/050/00330/AM08/	Lic.No/Date:0510207949 22.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 27.12.2007 and approved (F.No.01/84/162/758 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

59	Case No.:57/46/84- ALC3/2007	EXPORTS PVT. LTD		Status: Withdrawn
11	114 1116 .	[·	Lic.No/Date:0710053087 28.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 01.11.2007 and approved (F.No.01/84/162/701 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

ALC3/2007	IMAGING SOLUTIONS		Status: Withdrawn
F- ()		Lic.No/Date:0410090738 29.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 01.11.2007 and approved (F.No.01/84/162/724 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	(INDIA) PVT.LTD.	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
[- X ·		Lic.No/Date:0510208404 31.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 27.12.2007 and approved (F.No.01/84/162/936 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

62	Case No.:60/46/84- ALC3/2007	Party Name:ESTOCORP (INDIA) PVT.LTD.	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
	HQ File : 01/84/050/00334/AM08/	RLA File : 05/24/040/00450/AM08/	Lic.No/Date:0510208405 31.08.2007	
Decision: The Committee considered the case as per agenda alo				with other

relevant papers and observed that this case has already been considered by NC in its meeting held on 27.12.2007 and approved (F.No.01/84/162/937 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

~		APPARELS PVT LTD		Status: Withdrawn
	Q 1 110 1	RLA File : 07/24/040/00398/AM08/	Lic.No/Date:0710053118 31.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 08.11.2007 and rejected (F.No.01/84/162/702 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:62/46/84- ALC3/2007	Party Name:BEST SELLERS APPARELS PVT LTD	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00336/AM08/	RLA File : 07/24/040/00399/AM08/	Lic.No/Date:0710053122 31.08.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 08.11.2007 and rejected (F.No.01/84/162/706 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	 Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Deferred
T - (·	Lic.No/Date:0210103893 06.09.2007	Defer Date: 20.03.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from NC-IV (DES-IV). The Committee decided to link earlier file(s) whereby adhoc norms have been fixed for the similar item. The case stands deferred for re-listing on 20.03.2008.

66	Case No.:63/46/84- ALC3/2007	Party Name: V AND S INTERNATIONAL P.LTD.,	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
	HQ File : 01/84/050/00337/AM08/	RLA File : 05/24/040/00437/AM08/	Lic.No/Date:0510208691 07.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 22.11.2007 and approved (F.No.01/84/162/851 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:64/46/84- ALC3/2007		Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
01/84/050/00338/AM08/	RLA File : 05/24/040/00464/AM08/	Lic.No/Date:0510208771 10.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 22.11.2007 and rejected (F.No.01/84/162/850 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	APPARELS PVT.LTD.,		Status: Withdrawn
F- X ·	RLA File : 05/24/040/00470/AM08/	Lic.No/Date:0510208849 12.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 20.12.2007 and approved (F.No.01/84/162/849 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:66/46/84- ALC3/2007			Status: Withdrawn
F- ()	RLA File : 05/24/040/00444/AM08/	Lic.No/Date:0510208883 12.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 29.11.2007 and approved (F.No.01/84/162/935 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

70	Case No.:67/46/84-	Party Name:UNITED	Meet No/Date:46/84-	Status:
	ALC3/2007	ELECTROTEX PRIVATE	ALC3/2007	Withdrawn
L		LIMITED,	21.02.2008	

HQ File :	RLA File :	Lic.No/Date:0710053299	
01/84/050/00341/AM08/	07/24/040/00429/AM08/	12.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 18.10.2007 and rejected (F.No.01/84/162/783/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:68/46/84- ALC3/2007	Party Name:CELEBRITY FASHIONS LTD.,	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00342/AM08/	RLA File : 04/24/040/00220/AM08/	Lic.No/Date:0410091037 13.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 08.11.2007 and approved (F.No.01/84/162/881 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:69/46/84- ALC3/2007	APPARELS PVT LTD		Status: Withdrawn
L- (·	RLA File : 07/24/040/00432/AM08/	Lic.No/Date:0710053350 14.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 27.12.2007 and rejected (F.No.01/84/162/938 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	F ' - '		Status: Withdrawn
[· · · · · · ·]	[Lic.No/Date:0710053449 20.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.12.2007 and approved (F.No.01/84/162/784 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

74 Case No.:71/46/84-	Party Name: INDUS FILA	Meet No/Date:46/84-	Status:
ALC3/2007	LIMITED,	ALC3/2007	Withdrawn

		21.02.2008	
HQ File : 01/84/050/00345/AM08/	RLA File : 07/24/040/00469/AM08/	Lic.No/Date:0710053595 28.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 27.12.2007 and rejected (F.No.01/84/162/819/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:72/46/84- ALC3/2007		Status: Withdrawn
	Lic.No/Date:0510209738 28.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.12.2007 and approved (F.No.01/84/162/971 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	APPARELS PVT.LTD.,		Status: Withdrawn
F- X ·		Lic.No/Date:0510209749 28.09.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.12.2007 and rejected (F.No.01/84/162/969/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

		(INDIA) PVT.LTD.		Status: Withdrawn
`	,		Lic.No/Date:0510210002 04.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 27.12.2007 and approved (F.No.01/84/162/942 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:75/46/84- ALC3/2007	Party Name: KNIT GALLERY,	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Approved
HQ File : 01/84/050/00349/AM08/	RLA File : 32/24/040/00041/AM08/	Lic.No/Date:3210036357 05.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been automatically attached as online case by EDI and status of this case is not traceable on the dgft website. Committee in consultation with representative of technical authorities present in the meeting decided to rarity the advance authorization issued in this case as applied for by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	PVT.LTD.	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
F- ()	[·	Lic.No/Date:0510210168 08.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.12.2007 and rejected (F.No.01/84/162/974 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:77/46/84- ALC3/2007	Party Name:RICHA & CO	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00351/AM08/	RLA File : 05/24/040/00545/AM08/	Lic.No/Date:0510210267 09.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.12.2007 and rejected (F.No.01/84/162/967/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	DYEING WORKS,		Status: Withdrawn
	RLA File : 32/24/040/00046/AM08/	Lic.No/Date:3210036398 11.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 20.12.2007 and rejected (F.No.01/84/162/832 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

ALC3/2007	IMAGING SOLUTIONS	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
T - ()	RLA File : 04/24/040/00257/AM08/	Lic.No/Date:0410091599 16.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 22.11.2007 and rejected (F.No.01/84/162/928 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:80/46/84-	Party Name:BEST SELLERS		Status:
ALC3/2007	APPARELS PVT LTD		Withdrawn
HQ File : 01/84/050/00354/AM08/	RLA File : 07/24/040/00516/AM08/	Lic.No/Date:0710053916 17.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.02.2008 and rejected (F.No.01/84/162/882/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:81/46/84- ALC3/2007	WORKS		Status: Withdrawn
T - (·	RLA File : 10/24/040/00128/AM08/	Lic.No/Date:1010027692 18.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.02.2008 and rejected (F.No.01/84/162/985/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

8	-	Case No.:83/46/84- ALC3/2007			Status: Withdrawn
		L	[·	Lic.No/Date:0310446977 18.10.2007	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 29.11.2007 and approved (F.No.01/84/162/921 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the

case from agenda.

Case No.:82/46/84- ALC3/2007	Party Name:SCORPIOS APPARELS PVT.LTD.,	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
HQ File : 01/84/050/00356/AM08/	RLA File : 05/24/040/00573/AM08/	Lic.No/Date:0510210927 23.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.12.2007 and rejected (F.No.01/84/162/970 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:84/46/84- ALC3/2007	Party Name:LOYAL TEXTILE MILLS LTD		Status: Withdrawn
HQ File: 01/84/050/00358/AM08/	RLA File : 35/24/040/00034/AM08/	Lic.No/Date:3510022041 25.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 24.01.2008 and rejected (F.No.01/84/162/926/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:85/46/84-	Party Name:LOYAL TEXTIL		Status:
ALC3/2007	MILLS LTD		Withdrawn
HQ File: 01/84/050/00359/AM08/	RLA File : 35/24/040/00035/AM08/	Lic.No/Date:3510022042 25.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 24.01.2008 and rejected (F.No.01/84/162/927/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

89	Case No.:86/46/84- ALC3/2007	Party Name:ESTOCORP (INDIA) PVT.LTD.	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Withdrawn
	HQ File : 01/84/050/00360/AM08/	RLA File : 05/24/040/00594/AM08/	Lic.No/Date:0510211183 26.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 27.12.2007 and approved (F.No.01/84/162/939 /AM08-DES-V). It was therefore decided that R.A

may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:87/46/84- ALC3/2007	KNITWEAR PRIVATE		Status: Withdrawn
L	F	Lic.No/Date:3110031381 30.10.2007	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 29.11.2007 and approved (F.No.01/84/162/940 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:88/46/84- ALC3/2007		Status: Withdrawn
[- C	Lic.No/Date:0510211279 31.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.12.2007 and approved (F.No.01/84/162/968 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:89/46/84- ALC3/2007	Party Name:PONN SANGER EXPORTS,		Status: Withdrawn
HQ File : 01/84/050/00363/AM08/		Lic.No/Date:3210036607 05.11.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.02.2008 and rejected (F.No.01/84/162/981 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

 Case No.:90/46/84- ALC3/2007	Party Name: V AND S INTERNATIONAL P.LTD.,	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: withdrawn	
 HQ File : 01/84/050/00364/AM08/	RLA File : 05/24/040/00625/AM08/	Lic.No/Date:0510211758 07.11.2007		
Decision: The Committee considered the case as per agenda alongwith other				

relevant papers and observed that this case has already been considered by NC in its meeting held on 27.12.2007 and rejected (F.No.01/84/162/1040 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	Party Name:CELEBRITY FASHIONS LTD.,		Status: Withdrawn
1.4	RLA File : 04/24/040/00278/AM08/	Lic.No/Date:0410092057 13.11.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 10.01.2008 and approved (F.No.01/84/162/1072 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	FASHIONS LTD.,		Status: Deferred
	[· ·	Lic.No/Date:0410092058 13.11.2007	Defer Date: 20.03.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status of this case is not traceable on the dgft website. It might be possible that application in this case has not been received so far. It was therefore decided to call for the status of this case from R.A and defer the case for re-listing on 20.03.2008.

Case No.:93/46/84- ALC3/2007	Party Name:KRISHNA KRISHNA KNITWORLD (P) LTD.		Status: Withdrawn
HQ File : 01/84/050/00367/AM08/	RLA File : 07/24/040/00604/AM08/	Lic.No/Date:0710054651 23.11.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that R.A vide their letter dated 13.12.2007 have informed that applicant firm has surrendered the A/A in question as unutilized and they have issued cancellation order vide their letter dated 12.11.2007. Hence, case stands withdrawn from agenda.

Case No.:7/38/84-ALC3/2007	Party Name: ADITYA BIRLA NUVO LIMITED.,		Status: Approved
F- X ·		Lic.No/Date:0210106465 27.11.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/119/07-08/Hosy. dated 19.02.2008 as detailed below: -

97	Export item	Export	Import item	Qty. allowed
		Qty.		
	Blended yarn containing Wool	8000	Wool Tops	4352 Kgs.
	and FR Viscose (Grey/dyed),	Kgs	(Dyed/undyed), below	
	wool: 4000 Kgs. and FR		32 Micron.	
	Viscose 4000 Kgs.			
			FR Viscose Tops	4320 Kgs.
			(lenzing FR Tops, 3.3	
			DTEX/75-90 MM	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:94/46/84- ALC3/2007	APPARELS PVT LTD		Status: Withdrawn
F - C		Lic.No/Date:0710054747 30.11.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 10.01.2008 and approved (F.No.01/84/162/1070 /AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

II.	KRISHNA KNITWORLD (P)		Status: Withdrawn
F-X		Lic.No/Date:0710054749 30.11.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 10.01.2008 and approved (F.No.01/84/162/1091/AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

		TANNERS(INDIA) PVT.LTD		Status: Rejected
100	[· · · · ·		Lic.No/Date:0610012594 04.12.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that original application called for from R.A is still awaited in this case. In view of this Committee decided to reject the case and remind R.A.

	Case No.:11/38/84- ALC3/2007	TANNERS(INDIA) PVT.LTD		Status: Rejected
II .	F- X		Lic.No/Date:0610012595 04.12.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that original application called for from R.A is still awaited in this case. In view of this Committee decided to reject the case and remind R.A.

Case No.:96/46/84- ALC3/2007	Party Name:DIGNITY INNOVATIONS,	Meet No/Date:46/84- ALC3/2007 21.02.2008	Status: Deferred
HQ File : 01/84/050/00370/AM08/	RLA File : 04/24/040/00305/AM08/	Lic.No/Date:0410092651 11.12.2007	Defer Date: 20.03.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been indexed in this meeting agenda as manual case No. 8. It was also observed that the case is under examination of DC (MSME). Hence, Committee decided to defer the case for re-listing on 20.03.2008.

Case No.:97/46/84- ALC3/2007	 	Status: Rejected
[· · · · · ·	 Lic.No/Date:0610012844 11.02.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case import item is Polyester yarn and export products are Synthetic and Cord others synthetic. Hence, no nexus can be established between import and export item. Committee, therefore, decided to reject the case.

RLA may take suitable consequential action accordingly.

Manually generated agenda cases

Case No.950	M/s. Gala International Pvt. Ltd.
NC 46/08 dt. 21.02.2008	F.No. 01/84/162/1125/AM-08/DES-V
Regarding clarification for Scheme.	import against licenses issued under Traget Plus

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heared Sh.K.B.Malhotra Financial, Director in the firm, who appeared for personal hearing in this case. He explained the case showing the Samples PP, LLDPE, LDPE granules, which are used for manufacturing of Polythene Bags meant for packing Finished Textile Products in Garment Industry. Committee after deliberations in consultation with technical authorities present in the meeting decided that a team of officers (Members of NC) will visit the unit of factory at Faridabad where manufacturing of these items are being done as informed by the representative of the firm. The case will be reconsidered on receipt of visit report.

Case No.951 M/s. Shahi Exports Pvt. Ltd., Bangalore.		
NC 46/08 dt. 21.02.2008	F.No. 01/84/162/1184/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0710055504		
dated 18.1.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 20.03.2008.

Case No.952 M/s. SAS International, Chennai.		
NC 46/08 dt. 21.02.2008	F.No. 01/84/162/1185/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0410092397		
dated 29.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as applied for by the firm i.e by allowing 5% wastage on import item as detailed below:-

Export Product	Export Qty.	Import Item	Qty. allowed
50% Wool/50% Silk	1500 Kgs.	50% Wool/50% Silk Blended	1575 Kgs.
Blended Shawls/Scarves/		Yarn.	
Mufflers and made ups.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.953	M/s. Tesa Tapes (India) Pvt. Ltd., Distt. Raigad.	
NC 46/08 dt. 21.02.2008	F.No. 01/84/162/1183/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0310456815		
dated 8.1.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 20.03.2008.

Case No.954	M/s. Shreesons Exports, Bangalore.	
NC 46/08 dt. 21.02.2008	F.No. 01/84/162/1182/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0710055358		
dated 9.1.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither mentioned about the fabric nor given the drawing, design, CAD/CAM/Laymarker/Measurement, justification for requirement of each fabric in the export product, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.955	M/s. Lakshmigraha Apparels Pvt. Ltd.	
NC 46/08 dt. 21.02.2008	F.No. 01/84/50/259/AM-07/DES-V	
Ratification of input output norms against Advance Authorisation No. 3210033573		
dt. 06.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the report of TC, Mumbai conveyed vide their letter dated 26.07.2007, whereby it has been informed that the applicant unit does no longer have the product (against the A/A) in operation and as such it is not possible to carry out the physical study to assess the requirement of various inputs. In view of this, Committee has decided to maintain rejection in the case.

Firm as well as RLA may be informed accordingly.

Case No.956 M/s. Charms Designs Pvt. Ltd.		
NC 46/08 dt. 21.02.2008	F.No. 01/84/162/1107/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No. 07100546928		
dt. 13.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not submitted the reply to DC (MSME) letter dated 25.01.2008. In view of this, Committee has decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.957			M/s. Dignity Innovations.		
NC	46/08	dt.	F.No. 01/84/162/ 1124 /AM-08/DES-V		
21.02.2008					
Ratification of input output norms against Advance Authorisation No. 0410092651 dt.					
11.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been relisted by EDI as online agenda case no. 102 in the same meeting. It was therefore decided to withdraw this case from manually generated agenda case.

Case No.958	M/s. Shilpa Leathers, Bangalore.			
NC 46/08 dt. 21.02.2008	F.No. 01/84/50/678/AM-06/DES-V			
Export of Industrial Leather Kevlar/Nomex for Glove Reinfo	Gloves against import of Synthetic Fabric of orcement Lining, etc.			
A/L No. 0710042525 dt. 9.1.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009				
RLA, Bangalore Ref. No.07/24/040/798/AM06.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heared (i) Sh. Kumaraswamy and (ii) Sh. R.Rangaswamy, authorized representatives of firm, who appeared for personal hearing in this case. They explained the justification of all the eight inputs asked for against the Advance Authorisation in question showing the Sample of the export product i.e Industrial Leather Gloves. It was observed that all items of import in this case are essential for the export product. The Committee after detailed deliberations in consultation with technical authority present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

S.	Export	Export	Import item	Qty. allowed
			1) Synthetic Fabric of Kevlar/Nomex for glove reinforcement lining 2) Reflex Tape, yellow, width-2.2 cm 3) D Rings and Hooks 4) Roller Rings 5) Membranes (porelle-polypropylene) 6) Kevlar Trikot F 1380	1) Allowed with 5% wastage or as applied for whichever is less. 2) Allowed with 1% wastage or as applied for whichever is less. 3) Net to net basis with accountability clause. 4) Net to net basis with accountability clause. 5) Net to net basis with accountability clause. 6) Allowed with 5% wastage or as applied for whichever is less.
			7) Cotton lining (Flame fast)	7) Allowed with 1% wastage or as applied for whichever is less.
			8) Synthetic knitted gloves for reinforcement lining (Art.2741541)	8) Net to net basis with

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.959	M/s. Shilpa Leathers, Bangalore.		
NC 46/08 dt. 21.02.2008	F.No. 01/84/50/276/AM-05/DES-V		
Export of Industrial Leather	Gloves against import of Synthetic Fabric of		
Kevlar/Nomex for Glove Reinfo	rcement Lining, etc.		
A/L No. 0710032626 dt. 17.9.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009			
RLA, Bangalore Ref. No.07/24/040/389/AM05.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heared (i) Sh. Kumaraswamy and (ii) Sh. R.Rangaswamy, authorized representatives of firm, who appeared for personal hearing in this case. They explained the justification of all the seven inputs asked for against the Advance Authorisation in question showing the Sample of the export product i.e Industrial Leather Gloves. It was observed that all items of import in this case are essential for the export product. The Committee after detailed deliberations in consultation with technical authority present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

S.	Export	Export	Import item	Qty. allowed
No	item	Qty.	F	,
1	Industrial	5000	1) Synthetic Fabric of	1) Allowed with 5%
	Leather	Pairs	Kevlar/Nomex for glove	wastage or as applied for
	Gloves		reinforcement lining	whichever is less.
			2) Reflex Tape, yellow, width-2.2	2) Net to net basis with
			cm	accountability clause.
			3) Reflex Tape, Silver, width-5	3) Net to net basis with
			cm	accountability clause.
			4) Velcro Tape	4) Net to net basis with
				accountability clause.
			5) Hooks and Eyeletts	5) Net to net basis with
				accountability clause.
			6) Labels (seiz)	6) Net to net basis with
				accountability clause.
			7) Synthetic knitted gloves of	
			Kevlar for glove reinforcement	accountability clause.
			lining (No dyes are used)	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.960	Reg. Contents of Minutes/Action Points emerging out of Open House Meeting held at Ludhiana on 22.12.2007.		
NC 46/08 dt. 21.02.2008	F.No. 01/84/162/1079/AM-08/DES-V		
Review in the SION at General Note for Textile.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from TC, Mumbai are still awaited. It was therefore decided to remind TC, Mumbai & also refer to DC (MSME) and defer the case for relisting on 20.03.2008.

Case No.961 M/s. Vansathali Textile Industries Ltd., Distt. Alwar.				
NC 46/08 dt. 21.2.2008	F.No. 01/84/162/1038/AM-08/DES-V			
Ratification of input output norms against Advance Authorisation No.0510212555				
dated 26.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export items do not specify that the products are bleached or not whereas Hydrogen Peroxide has been asked for as input. Further, technical justification and specific names of Softening agent, Reactive/direct/or vat or sulphur dyes and Optical whitening agent are not given by the firm. The Committee after detailed deliberations in consultation with technical authority present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
100% Cotton Dyed Terry Towel.	480 M.T.	100% Cotton Yarn	840 M.T.
100% Cotton Dyed	320 M.T.	Hydrogen Peroxide	Not allowed
Sheared Terry Towel.		Softening Agent	Not allowed
		Reative/direct/or vat or sulphur dyes of 100% strength.	Not allowed
		Optical Whitening Agent of 100% Strength.	Not allowed

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.962	M/s. Sonal Garments, Mumbai.		
NC 46/08 dt. 21.02.2008	F.No. 01/84/162/1017/AM-08/DES-V		
Ratification of input of	output norms against Annual Advance Licence		
Nos.0310387503 dated 29	9.6.2006.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/118/07-08/Hosy. dated 18.02.2008 as detailed below: -

Import item	Qty. allowed
100% yarn dyed cotton fabric,	3.09 sq mtrs./Pc
GSM - 108+/10%	
	100% yarn dyed cotton fabric,

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.963	M/s. Sonal Garments, Bangalore			
NC 46/08 dt. 21.02.2008	F.No. 01/84/162/023/AM-08/DES-V			
Regarding issue of Export Obligation Discharge Certificate (E.O.D.C.) against				
Advance Licence No.0710007970 dated 4.4.2001.				

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/34/07-08/Hosy. dated 20.02.2008 as detailed below: -

Export item	Import item	Qty. allowed
Boys 65%	1) 65% Polyester 35% cotton	1) 3.13 sq mtrs. /Pc
Polyester 35%	peached PU coated fabric	
cotton woven water	2) 100% Nylon 190 T taffeta	2) 2.27 Sq mtrs./Pc
resistant Jacket.	fabric	
(Style No.	3) 100% polyester rema solid	3) 0.32 Sq mtrs./Pc
5T606BKR)	padding	4) The other import items from
	4) Other items from S.No 4 to	S.No 4 to 34 are allowed on net
	34	to net basis with accountability
		clause.
Tots 65% Polyester	1) 65% Polyester 35% cotton	1) 2.29 sq mtrs. /Pc
35% cotton woven	peached PU coated fabric	
water resistant	2) 100% Nylon 190 T taffeta	2) 2.27 Sq mtrs./Pc
Jacket.	fabric	
(Style No.	3) 100% polyester rema solid	3) 0.24 Sq mtrs./Pc
5T506TKR)	padding	4) The other import items from
	4) Other items from S.No 9 to	
	41 (except S.Nos.	to net basis with accountability
	10,13,27,28,29,30)	clause.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.964	M/s. Sky Industries Ltd., Thane.	
NC 46/08 dt. 21.02.2008	F.No. 01/84/162/1048/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0310452538		
dated 4.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis as detailed below: -

- (1) The items of import at S.No. 1 and 2 i.e Nylon Multifilament Yarn and Nylon Mono Filament Yarn respectively may be allowed with 2% wastage;
- (2) The items of import at S.No. 3 and 4 i.e Flaps of Duplex Board and 5 Ply Corrugated Boxes respectively may be allowed as per Packing Policy;
- (3) The items of import at S.No. 5 and 6 may not be allowed, as firm have not submitted the technical literature of the Chemical and Ethyl Acetate:
- (4) R.A may be advised not to permit these items of import in any A/A under Para 4.7 of HBP, henceforth.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.965	M/s. Birla Vxl Ltd.	
NC.46/08 dt.21.02.2008	F.NO.1/84/162/1196/AM08 -DES/V	
Ratification of input output r	norms in respect of Advance Authorisation No.	
1210005487 dt.16.01.2008 – under Para 4.7 of HBP(Vol1)2004-2009.		
R.A.' Ref.No.12/80/40/00006/A	M05 dt. 16.01.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have not submitted flow chart, consumption details etc, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.966	M/s. Gopal Clothing Co. Pvt. Ltd.
NC.46/08 dt.21.02.2008	F.NO.1/84/162/1195/AM08 -DES/V
Ratification of input output r	norms in respect of Advance Authorisation No.
0510213129 dt.06.12.2007 -	under Para 4.7 of HBP(Vol1)2004-2009.
R.A.' Ref.No.05/24/40/687/AM0	08

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Laymarker submitted by applicant firm does not give the complete view of the garment panel, therefore it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.967	M/s.Babu Coir Works	
NC.46/08 dt.21.02.2008	F.NO.1/84/162/1197/AM08 -DES/V	
Ratification of input output r	norms in respect of Advance Authorisation No.	
1010026423 dt.04.05.2007 – under Para 4.7 of HBP(Vol1)2004-2009.		
R.A.' Ref.No.10/81/40/00001/A	M08 dt. 27.9.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the item of import of relevant thickness with 1% wastage.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.968	M/s.Classic Coir Factory
NC.46/08 dt.21.02.2008	F.NO.1/84/162/1194/AM08 -DES/V
Ratification of input output r	norms in respect of Advance Authorisation No.
1010028071 dt.05.12.2007 – ι	under Para 4.7 of HBP(Vol1)2004-2009.
R.A.' Ref.No.10/24/40/145/AM0	08

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export and import description are not matching. Hence, nexus of export & import cannot be established. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.969	M/s. Chelsea Mills	
NC 46/08 dt. 21.02.2008	F.No. 01/84/50/722/AM-06/DES-V	
Ratification of input output norms against Advance Authorisation No. 0510175922		
dt. 07.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier decided as per recommendations of DC (MSME). It was therefore decided to refer firm's letter of representation to DC (MSME) and defer the case for relisting on 20.03.2008.

Case No.970	M/s. Chelsea Mills	
NC 46/08 dt. 21.02.2008	F.No. 01/84/50/386/AM-07/DES-V	
Ratification of input output norms against Advance Authorisation No. 0510194770		
dt. 21.11.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm's case regarding waiver of GSM condition has already been considered by NC. Hence, it was decided to send a copy of the said decision of NC to firm and close the case.

Case No.971	M/s. Chelsea Mills	
NC 46/08 dt. 21.02.2008	F.No. 01/84/50/316/AM-07/DES-V	
Ratification of input output norms against Advance Authorisation No. 0510192062 dt.		
04.10.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 6 sets of snap fasteners instead of 4 sets as allowed earlier against the advance licence in question.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.972	M/s. Chelsea Mills	
NC 46/08 dt. 21.02.2008	F.No. 01/84/50/381/AM-06/DES-V	
Ratification of input output norms against Advance Authorisation No. 0510194770 dt.		
21.11.2006 – under Para 4	.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to maintain its earlier decision taken in this case.

Firm may be informed accordingly.

Case No.973	M/s. Chelsea Mills
NC 46/08 dt. 21.02.2008	F.No. 01/84/50/233/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0510188726 dt.	
17.08.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm's case regarding waiver of GSM condition has already been considered by NC. Hence, it was decided to send a copy of the said decision of NC to firm and close the case.

Case No.974	M/s. Chelsea Mills
NC 46/08 dt. 21.02.2008	F.No. 01/84/50/592/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0510171001 dt.	
05.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the item of import at S.No. 4 i.e Elastic of relevant size as applied for by the firm in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Ratification of input output norms against Advance Authorisation No. 0510159643 dt. 10.06.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier decided as per recommendations of DC (MSME). It was therefore decided to refer firm's letter of representation to DC (MSME) and defer the case for relisting on 20.03.2008.

Case No.976	M/s Pioneer Embroideries Ltd., Mumbai
NC 46/AM08 dated 21.02.2008	F.NO.01/84/162/682/AM07/DES-V
	F.NO.01/84/50/176/AM07/DES-V
	F.NO.01/84/50/249/AM07/DES-V
	F.NO.01/84/50/1066/AM07/DES-V
	F.NO.01/84/50/367/AM07/DES-V

Ratification of input output norms against Advance authorization No. (1)_0310299540 dated 28.10.2004 (ii) 0310388957 dated 11.07.2006 (iii) 0310396547 dated 25.08.2006 (iv) 0310369098 dated 28.02.2006 and (v) 0310396982 dated 29.08.2006

Decision: The Committee considered the case as per agenda alongwith report submitted by the team of officers consisting officers from DGFT, DC (MSME), RO of TC, Noida, who visited the manufacturing units of M/s. Pioneer Embroideries Ltd., Mumbai in respect of five advance authorizations (1) 0310299540 dated 28.10.2004 (ii) 0310388957 dated 11.07.2006 (iii) 0310396547 dated 25.08.2006 (iv) 0310369098 dated 28.02.2006 and (v) 0310396982 dated 29.08.2006 of the applicant firm. The team observed that during embroidery process, the half meter fabric is left over unembroidered at each side, which results approximately 6% wastage. Besides, there is another 4% wastage occurred during mending, shearing, processing etc. there is another wastage of 4% due to variation in length of embroidery machine beds (i.e. 15 yards, 21 yards and 25 yards). Therefore, team felt that total 14% wastage is reasonable against 20% wastage claimed by the firm. As regards, the wastage of embroidery yarn, the team observed that 15% wastage is reasonable due to various preparatory & finishing process involved as stated above. The team also observed that the export product is in the form of Strips in running length. There was no export of Motifs under the Advance Authorizations in question. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify all the five advance authorizations issued to the firm as per report submitted by the team of officers as detailed below against the each A/A mentioned below: -

(1) Advance Authorization No. 0310299540 dated 28.10.2004

Description of Export item	Expo rt Qty.	Description Import item	of	Qty. allowed	Qty. to be accounted for
Embroidery in strips (fabric) without visible water soluble,	16363 6 Yard	Non-woven soluble GSM-40.	water fabric,	259200 Sq. Mtrs.	Nil
PVA non-woven fabric with PFY of 150/2 Denier on the		Polyester 150/1 Trilobal	yarn Bright	7527 Kgs.	6545 Kgs
front and PSY of 80/2 at the back		Polyester yarn	Spun	1505 Kgs	1309 Kgs

(2) Advance Authorization No. 0310388957 dated 11.07.2006

Description of Export	Export	Description of	Qty.	Qty. to be
item	Qty.	Import item	allowed	accounted
				for
Embroidery in strips	9150	Non-woven	1311 Kgs	Nil
(fabric) without visible	Kgs	water soluble		
water soluble, PVA		fabric, GSM-40.		
non-woven fabric with		Viscose Rayon	7360 Kgs.	6400 Kgs
Viscose yarn of 150/2		filament yarn		
Denier on the front and		150 D/2		
Cotton yarn at the back				
-				

3) Advance Authorization No. 0310396547 dated 25.08.2006

Description of	Export	Description of Import	Qty. allowed	Qty. to be
Export item	Qty.	item		accounted
				for
Embroidery in strips	31480	Grey T/C Polyester	25247 Kgs	22146 Kgs
in Polyester /Cotton	Kgs	cotton fabric 45X45		
woven fabric with		Polyester yarn 150/1	8587 Kgs.	7466 Kgs
PFY of 150/2		Bright Trilobal	_	_
Denier on the front		Polyester Spun yarn	2149 Kgs	1868 Kgs
and PSY of 80/2 at		ready bobbin 80/2	_	
the back		spun yarn		

(4) Advance Authorization No. 0310369098 dated 28.02.2006

Description of Export	Expor	Description	of	Qty. allowed	Qty.	to	be
item	t Qty.	Import item			accoun	ted for	
Embroidery in strips	47220	Greige T/C F	Polyster	37871 Kgs	33220) Kgs	
in Polyester /Cotton	Kgs	cotton fabric	, blend				
woven fabric with		65/35					
PFY of 150/2 Denier		Polyester	yarn	12880 Kgs.	11200 I	Kgs	
on the front and PSY		150/1	Bright				
of 80/2 at the back		Trilobal					
		Polyester	Spun	3220 Kgs	2800 K	gs	
		yarn ready	bobbin				
		80/2 spun ya	arn				

(5) Advance Authorization No. 0310396982 dated 29.08.2006

Description of	Expor	Description of Import	Qty. allowed	Qty. to be
Export item	t Qty.	item		accounted for
Raschel Knitted	16636	Nylon Filament Yarn	3000 Kgs	2727 Kgs
fabric and lace	Kgs	20 D Semi Dull		
made of Nylon		Nylon Filament Yarn	3500 Kgs.	3182 Kgs
and Texturised		40 D Semi Dull		
yarn		Nylon Filament Yarn	3000 Kgs	2727 Kgs
		70 D Semi Dull		_
		Nylon Filament Yarn	3000 Kgs	2727 Kgs
		210 D Bright Trilobal		
		Nylon Textured yarn	1800 Kgs	1636 Kgs
		100/1 D Semi Dull		
		Nylon Textured yarn	3000 Kgs	2727 Kgs
		100/2 D Semi Dull		
		Nylon Textured yarn	1000 Kgs	909 Kgs
		100/3 D Semi Dull		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.